

rice and 3,56,200 MTs of non-basmati rice have been exported.

(b) Rice is exported mainly to Saudi Arabia, JAE, Bahrain, Kuwait, Muscat, Jordan, Iran and UK, etc.

(c) The target fixed for production of rice during 1992-93 is 78.5 to 79 million tonnes. While the exact target for export of rice for the year 1992-93 is yet to be fixed, efforts will be to further expand rice exports to our traditional markets, subject, however, to availability of surpluses for exports.

[English]

Economic Offences Courts

154. SHRIMATI MAHENDRA KUMARI:
SHRIMATI KRISHNENDRA KAUR (DEEPA):

Will the Minister of FINANCE be pleased to state:

(a) the number of economic offences courts in the country, State-wise;

(b) the number of cases pending in these courts, State-wise;

(c) the reasons therefor;

(d) the amount of revenue under litigation;

(e) whether the Government propose to open more such courts;

(f) if so, the details thereof, State-wise; and

(g) the other steps proposed to be taken for speedy disposal of the pending cases?

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI

RAMESHWAR THAKUR): (a) The information is as under:-

S.No.	Name of State	No. of Courts
1	2	3
1.	Gujarat	1
2.	Maharashtra	1
3.	Karnataka	1
4.	Madhya Pradesh	1
5.	Kerala	1
6.	Delhi	1
7.	Andhra Pradesh	1
8.	Rajasthan	1
9.	Uttar Pradesh	2
10.	Tamil Nadu	2
11.	Bihar	1
12.	Orissa	1

(b) Information in respect of Direct Taxes is as under:-

S.No.	Name of State	No. of pending cases
1	2	3
1.	Gujarat	1562
2.	Maharashtra	15391
3.	Karnataka	668
4.	Madhya Pradesh	519
5.	Kerala	98
6.	Delhi	7737

<i>S.No.</i>	<i>Name of State</i>	<i>No. of pending cases</i>
1	2	3
7.	Andhra Pradesh	598
8.	Rajasthan	301
9.	Uttar Pradesh	1809
10.	Tamil Nadu	2107
11.	Bihar	} 255*
12.	Orissa	

* Separate figures for the States of Bihar and Orissa are not available

As regards other relevant laws, the information is being collected and the same will be placed on the Table of the House.

(c) The prosecutions being criminal proceedings, the courts have to follow elaborate procedure which is time consuming. In many cases, frequent adjournments are sought for by the accused. Proceedings are also delayed due to stay orders granted in some cases by the High Courts.

(d) The offences under the Tax Laws are criminal proceedings in which revenue is not directly involved. Prosecutions are filed for infringement of various provisions contained in the Tax Laws as well as under the IPC for giving wrong statement, cheating, forgery etc. and it cannot be said that any specific amount of revenue is under litigation.

(e) and (f). The question of setting up of more special courts for economic offenders was discussed in the first meeting of the Inter-State Council Chaired by the Prime Minister and attended by the Chief Ministers of different States in October, 1990. The proposal for setting up of 33 more special

courts was accosted by the Inter-State Council as under:-

<i>S.No.</i>	<i>Name of State</i>	<i>No. of courts proposed to be opened.</i>
1	2	3
1.	Bihar	4
2.	Gujarat	1
3.	Haryana	1
4.	Madhya Pradesh	1
5.	Maharashtra	9
6.	Punjab	2
7.	Rajasthan	1
8.	Tamil Nadu	1
9.	Uttar Pradesh	4
10.	Delhi	4
11.	West Bengal	5
Total		33

(g) The cases have to be disposed of by the concerned courts over which the Central Government has no control. However, the departmental officers and Government counsels have been instructed to take steps for expeditious finalisation of the pending cases.

Remittances by Foreign Companies

* 155. SHRI PRAKASH V. PATIL: Will the Minister of FINANCE be pleased to state:

(a) whether all foreign companies are required to make exports to cover their foreign remittances as per the new policy on foreign investments;